



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 2043/2020
MA No. 2618/2020**

This the 16th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Amit Kumar Yadav, aged 43 years,
S/o Sh. Asharfi Lal yadav,
Working as Deputy General Manager,
Small Arms Factory, Kanpur,
R/o Banglow NO. DT-31, Armapur Estate,
Middle Road, Kanpur-208009.

2. Nitesh Chaurasia, aged 42 years,
S/o Sh. Ved Prakash Chaurasia,
Working as Deputy General Manager,
High Explosives Factory, Pune,
R/o 59/02, Boat Club Road, Ordnance Estate,
Khadki Pune - 411003.

... **Applicants**

(through Mr. Yogesh Sharma, Advocate)

Versus

1. Union of India through the Secretary,
Ministry of Defence, Deptt. of Defence Production,
Govt. of India, SenaBhawan, New Delhi.
2. The Director General of Ordnance Factories,
Govt. of India, Ministry of Defence,
10A, S. K. Bose Road, Kolkata - 700001.
3. Union Public Service Commission,
Through its Secretary,
Dholpur Housse, Shahjahan Road,
New Delhi - 110069.

... **Respondents**

(through Mr. Ashok Sharma, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



After arguing for some time learned counsel for the applicants sought permission of the Tribunal to withdraw the OA since they intend to file another OA with a different form of relief.

2. Permission is accorded. The OA is dismissed as withdrawn leaving it open to the applicants to file another OA with appropriate relief. Pending MAs, if any, shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

pj/ns/ankit/sd